

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 321 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017**

**NAME OF THE COMPANY:** Narendr Sharma Vs. M/s Vistar Construction Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Counsel for the Petitioner		
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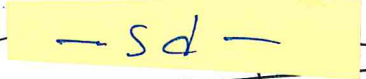
	For the Respondent (s) :	Ms. Mahjabeen, Advocate Ms. Kanishka Prasad, Advocate		
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**ORDER**

It is being pointed out by the Ld. Counsel for the Respondent that though the petition seeks resolution of the Corporate Debtor, viz. Vistar Constructions Limited, the notice under Section 8 (which is at page 36 of the petition), has been addressed to one 3C Developers. As per the master data relied upon by the Ld. Counsel for the Respondent, there is no company known as 3C Developers, but is Three C Universal Pvt. Ltd. She has confirmed that there is no merger of 3C with the Corporate Debtor and is in no way a successor in interest of Vistar Construction.

In view of this technical defect, Ld. Counsel for the Petitioner prays for permission to withdraw the same with liberty to file the fresh petition. Liberty is granted subject to the laws of limitation.

Dismissed as withdrawn.

  
  
(S. K. Mohapatra)  
Member (T)

  
  
(Ina Malhotra)  
Member (J)